

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-967(ND)2019**

**CORAM:**

**PRESENT: MS. SAROJ RAJWARE  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
22.11.2019**

**NAME OF THE COMPANY:M/s. Shree Balaji Super Foods V/s. M/s.  
Young Mind Rest Restaurant Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

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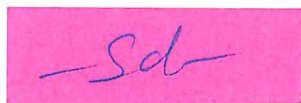
**Present: Mr. Arvind Kumar and Mr. Abhay Mishra, Advocates for the  
Petitioner  
Mr. Sanjay Sahni, IRP**

**ORDER**

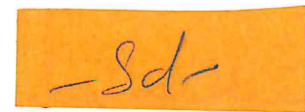
Mr. Arvind Kumar has appeared on behalf of the Operational Creditor. He submits that the expenses of the IRP have been settled. This fact has been confirmed by Mr. Sanjay Sahni, IRP present in court. It is further submitted by the Operational Creditor that his claim has not been accepted by IRP. Since the applicant is the only claimant, keeping in view the expenses involved, he does <sup>not</sup> wish to persist with the CIR process. He therefore prays for termination of the CIR process. As no COC has been constituted and the Operational Creditor does not wish to pursue with the CIR process, at request of the applicant, the CIR process stands terminated.

Nothing further survives.

File be consigned to record room.



**(Saroj Rajware)  
Member (T)**



**(Ina Malhotra)  
Member (J)**